

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH, CHENNAI**

ORIGINAL APPLICATION NO. 192 of 2023

IN THE MATTER OF: -

**Tribunal on its own motion SUO MOTU based on the Letter
Petition dated 11.12.2023 Regarding "Rough Stone Mining
Project within unsafe Proximity to Critical Power Grid Lines"**

.... Applicant

Versus

**The Chief Manager, Power Grid
Corporation of India Limited,
Sriperumbudur and Orss.**

.... Respondent

**COUNTER AFFIDAVIT FILED ON BEHALF OF STATE LEVEL
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)**



**Filed by:
G.M. SYED NURULLAH SHERIFF
Senior Standing Counsel
MoEF & Cc.
Mob. No. 9444015330
Counsel for Respondent no. 4**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.192 of 2023 (SZ)

Tribunal on its own motion **SUO MOTU** based on the Letter Petition dated 11.12.2023 Regarding **“Rough Stone Mining Project within unsafe Proximity to Critical Power Grid Lines”**

And

The Chief Manager,

Power Grid Corporation of India Limited,

Sriperumbudur and Ors.

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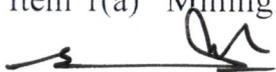
COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,
THE FOURTH RESPONDENT

I, A.R. Rahul Nadh, I.A.S., aged 36 years working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at Third Floor, Panagal Maaligai, Saidapet, Chennai – 600015 solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 4th Respondent/SEIAA-TN herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I deny all the averments and allegations stated in this O.A. No.192 of 2023 (SZ) except those that are specifically admitted hereunder and put the applicant to strict proof of the same.
3. It is respectfully submitted that; the project proponent had applied to State Level Environment Impact Assessment Authority – Tamil Nadu (SEIAA-TN) for grant of Environmental Clearance (EC) for the Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by Thiru. K. Kothandan.
4. I respectfully submit that; the proposal was placed in **417th SEAC meeting held on 18.10.2023**. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

- I. The Project Proponent, Thiru. K. Kothandan has applied for Environmental Clearance for the Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram - A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.
- II. The project/activity is covered under Category “B2” of Item 1(a) “Mining



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
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Saidapet, Chennai - 15

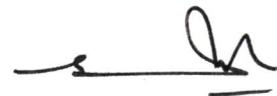
of Minerals Projects” of the Schedule to the EIA Notification, 2006.

III. Earlier, the proposal was placed in 390th SEAC meeting held on 07.07.2023. Based on the presentation and documents furnished by the proponent, SEAC observed that,

Based on the KML file uploaded by the proponent and Google imagery, it is ascertained that the proposed mine lease area is surrounded by water tanks and the Palar River is situated at 2km and Palayaseevaram Check Dam is also at a distance of 2km.

Therefore, the SEAC decided to call for additional details as follows;

- i. **Since water bodies are situated within 500 m**, the PP shall furnish the scientific studies carried out to assess the hydrogeological condition of the quarry comprehensively and impact of quarrying on the existing water tank, Check dam and River along with spelling out mitigation measures during the course of quarrying for ensuing safe operation, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, Dept of Geology - Anna University Chennai, and Department of Geology - Periyar University, Salem.
- ii. The proponent shall submit data regarding the depth of Water table observed from the open well within 1km radius from the proposed mine lease area.



Member Secretary

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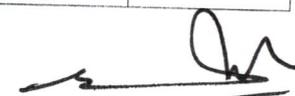
Upon the receipt of aforesaid details, further deliberation shall be done.

S. NO	SEAC QUERY	REPLY
1	Since water bodies are situated within 500 m. The PP shall furnish the scientific studies carried out to assess the hydrogeological condition of the quarry comprehensively and impact of quarrying on the existing water tank, check dam and River along with spelling out mitigation measures during the course of quarrying for ensuing safe operation, by involving any one of the reputed Research and Academic Institutions - CSIR-central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore. Division of Geotechnical Engineering – IIT Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras - Centre for Environmental Studies, Dept of Geology - Anna University, Chennai and Department of Geology - Periyar University, Salem.	The PP obtained Impact Assessment Report on Hydrogeological conditions of the quarry and surrounding water bodies & resources from the Department of Geology, Periyar University, Salem – 636 011.
2	The proponent shall submit data regarding the depth of water table observed from the open well within 1km radius from the proposed mine lease area.	The depth of the open well varies from 10-15m depth and water level in the open well is 5.2 - 8.4m.

File No	10032/2023	Category	B2
	428339/2023		1(a)
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	Thiru. K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai District - 600 063.
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone & Gravel Quarry
3.	S.F Nos. of the quarry site with area break-up	:	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P)
4.	Village in which situated	:	Pazhayaseevaram-A
5.	Taluk in which situated	:	Walajabad
6.	District in which situated	:	Kancheepuram
7.	Extent of quarry (in ha.)	:	3.07.5 Ha
8.	Latitude & Longitude of all corners of the quarry site	:	12°47'19.66"N to 12°47'27.77"N 79°51'58.43"E to 79°52'06.39"E
9.	Topo Sheet No.	:	57 - P/13
10.	Type of mining	:	Opencast Mechanized Mining
11.	Life of Project	:	10 years

	Lease Period	10 years	
	Mining Plan Period	: 5 years (Two spells)	
	Mining Plan Details	As per approved Mining Plan	As modified by SEAC
	Geological Resources m ³ (RoM)	Rough Stone	Rough Stone
		13,42,215 m ³	-
		Gravel	Gravel
		59,654 m ³	-
12.	Mina ble Resources m ³ (RoM)	Rough Stone	Rough Stone
		5,22,510m ³	-
		Gravel	Gravel
		46,910 m ³	-
	Annual Peak Production in m ³	Rough Stone	Rough Stone
		71,300m ³	-
		Gravel	Gravel
		23,784m ³	-
	Maximum Depth in meters	: 47m BGL	
13.	Depth of water table	: 60m in rainy season & 65m in summer season	
14.	Man Power requirement per day:	: 30 Nos	
15.	Water requirement:	: 1.0 KLD 0.2 KLD	

	1. Drinking & utilized water 2. Dust suppression 3. Green belt	0.5 KLD 0.3 KLD	
16.	Power requirement	TNEB : 2,66,012 Litres of HSD will be used for first five years	
17.	Precise area communication approved by the Assistant Director(i/c), Dept of G&M	: Na.Ka.No.007/Kanimam/2023, dated: 14.03.2023	
18.	Mining Plan approved by Assistant Director(i/c), Dept of Geology & Mining.	: Rc. No. 007/Q3/2023, dated: 30.03.2023	
19.	Department of G&M, Assistant Director(i/c), 500m Cluster Letter	: Rc. No. 007/Q3/2023, dated: 29.03.2023	
20.	VAO Certificate Regarding Structures within 300m Radius	: Letter Dated: 24.03.2023	
21.	Project Cost (excluding EMP cost)	: Rs. 1,46,36,000	
22.	EC Recommendation	: Validity	30 years subject to the following upper limits. Rough Stone Gravel



Member Secretary

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN

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Member Secretary

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Panagal Maligai, Jeenis Road,
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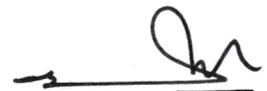
1-15

		:	Max Total RoM in m ³	5,22,510m ³	46,910m ³
		:	Annual Max RoM in m ³	71,300m ³	23,784m ³
		:	Max Depth in mtrs	47m BGL	
23.	EMP cost (in Rs. Lakhs).	:	Capital Cost – Rs. 29,42,500 Recurring Cost – Rs. 25,73,726		
24.	CER cost (in Rs. Lakhs).	:	Rs. 5,00,000		

Based on the reply furnished by the PP, the proposal was again placed in the 417th SEAC meeting held on 18.10.2023. Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding **71,300 m³ of rough stone & 23,784 m³ of Gravel by maintaining the ultimate depth of mining up to 47m BGL** and subject to the standard conditions as per the **Annexure I** of 417th SEAC minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- i. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to **a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.**
- ii. **Since the structures are situated within a radial distance of 500 m**, the PP shall carry out the scientific studies **within a period of six months** from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the proposed quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel

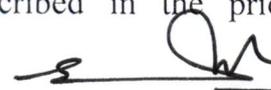
- Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- iii. The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
 - iv. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
 - v. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry walls in a hilly terrain within a period of six months from the commencement of mining operations for evaluating the slope stabilization & protective measures at the ultimate pit limits, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 - vi. As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for the activities as committed towards Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram before obtaining CTO from TNPCB.



5. I respectfully submitted that; the subject was subsequently placed in meeting held on 671st SEIAA meeting held on 07.11.2023. The authority noted that the subject was appraised in the **417th SEAC meeting held on 18.10.2023**. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 3,22,735m³ of rough stone & 46,910m³ Gravel up to the depth of 47m BGL and the annual peak production should not exceed 71,300m³ of rough stone & 23,784m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of 671st SEIAA minutes.

- a. Keeping in view of MoEF&CC notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
- b. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
- c. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
- d. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP.
- e. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior

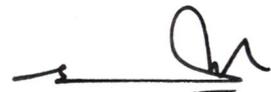


- environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.
- f. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.
6. I respectfully submitted that; Subsequently, Environmental Clearance was accorded to the proponent based on the above recommendation made by SEIAA in its 671st meeting held on 07.11.2023 vide Lr. No. SEIAA-TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023.
7. I respectfully submitted that; Meanwhile, a letter was received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 with certain details called for and action to be taken from SEIAA .
8. I respectfully submitted that;Based on the above, the letter was placed in the 689th SEIAA meeting held on 12.01.2024. The Authority noted the following, the letter inter alia states as follows

“.... We request your kind intervention in the matter and arrange to clarify us regarding any such mining permission issued. In case such mining permission is already issued, we request you to kindly consider our plea and cancel such permission so that the national power transmission assets stay protected and don't get affected due to any such blasting / mining activity. A reply clarifying our query would be appreciated.”

Hence, in the view of the above, Authority after detailed deliberation decided that

1. The above complaint received from Power Grid shall be forwarded to SEAC and the same shall be examined and furnish the remarks to SEIAA in order to take further course of action.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
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2. Meanwhile, Member Secretary – SEIAA-TN shall write a letter to Power Grid to convey the following
- i. Regarding the Environmental Clearance accorded to the proponent Thiru. K. Kothandan for Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.
 - ii. The complaint received from the Power Grid has been forwarded to SEAC to assess and examine the concerns raised by Power Grid regarding the safety of Tower No. 440 (D+6) of 400 kV Puducherry – Sunguvarchatram line. Upon the receipt of the remarks from SEAC, further course of action will be taken.
 - iii. The above letter shall be copy marked to District Collector and Commissioner, Geology and Mining.
9. I respectfully submitted that; Subsequently, the letter received from Power Grid has been forwarded to SEAC as per the directions given by SEIAA in its 689th meeting held on 12.01.2024 and it was scheduled in the 444th SEAC meeting held on 09.02.2024.

Based on the above, the subject was placed in 444th SEAC meeting held on 09.02.2024 & the remarks of the committee is as follows

- i. The committee carefully examined the letter received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 pointing out amendment made in Central Electricity Authority Notification No. CEA-PS-16/1/2021-CEI Division dt 08.07.2023, Clause 67.
- ii. In this case, Environmental Clearance has already been issued vide Lr. No. SEIAA-TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023.

The SEAC has examined the Conditions stipulated in the prior EC granted to the PP as given below:

- a) Under Standard Condition, Part – B – General Condition, point no. 16 (Pg. No. 37 of EC)

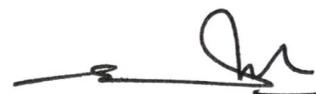
“...16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.”

- b) Further, it has been clearly stated in Conditions imposed by SEAC, point no. 44 (Pg. No. 25 of EC)

“...44) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.”

Based on the above, Committee decided that no further action is required to be taken at this stage. However, the SEIAA may communicate to the concerned District Collector where the lease is executed and the Commissioner of Geology & Mining, Chennai for taking the appropriate actions with a copy marked to the office of the Power Grid.

10. I respectfully submitted that, the remarks given by SEAC in its 444th SEAC meeting held on 09.02.2024 is yet to be placed in SEIAA & will be placed in the forthcoming SEIAA meeting.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
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Therefore, humbly prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.

Solemnly affirmed at Chennai on
this 04th day of March 2024 &
Signed his name in my presence

FOURTH RESPONDENT

BEFORE ME



MEMBER SECRETARY

SEIAA-TN

Member Secretary

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY - TN

Maligai, No.1, Jeehis Road,
Sewapet, Chennai - 15

Agenda No: 417-28

(File No: 10032/2023)

Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by Thiru. K. Kothandan - For Environmental Clearance. (SIA/TN/MIN/428339/2023, Dated: 06.05.2023)

The proposal was placed in 417th SEAC meeting held on 18.10.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. K. Kothandan has applied for Environmental Clearance for the Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, the proposal was placed in 390th SEAC meeting held on 07.07.2023. Based on the presentation and documents furnished by the proponent, SEAC observed that
 1. Based on the KML file uploaded by the proponent and Google imagery, it is ascertained that the proposed mine lease area is surrounded by water tanks and the Palar River is situated at 2km and Palayaseevaram Check Dam is also at a distance of 2km.

Therefore, the SEAC decided to call for additional details as follows

1. Since water bodies are situated within 500 m, the PP shall furnish the scientific studies carried out to assess the hydrogeological condition of the quarry comprehensively and impact of quarrying on the existing water tank, Check dam and River along with spelling out mitigation measures during the course of quarrying for ensuing safe operation, by involving any one of the reputed Research and Academic Institutions - CSIR-Central


MEMBER SECRETARY
SEAC - TN

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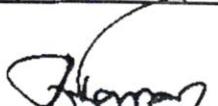

CHAIRMAN
SEAC - TN

Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, Dept of Geology - Anna University Chennai, and Department of Geology - Periyar University, Salem.

- The proponent shall submit data regarding the depth of Water table observed from the open well within 1km radius from the proposed mine lease area.

Upon the receipt of aforesaid details, further deliberation shall be done.

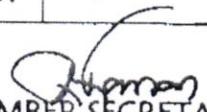
S. NO	SEAC QUERY	REPLY
1	<p>Since water bodies are situated within 500 m. The PP shall furnish the scientific studies carried out to assess the hydrogeological condition of the quarry comprehensively and impact of quarrying on the existing water tank, check dam and River along with spelling out mitigation measures during the course of quarrying for ensuing safe operation, by involving any one of the reputed Research and Academic Institutions - CSIR-central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore. Division of Geotechnical Engineering – IIT Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras - Centre for Environmental Studies, Dept of Geology - Anna University,</p>	<p>The PP obtained Impact Assessment Report on Hydrogeological conditions of the quarry and surrounding water bodies & resources from the Department of Geology, Periyar University, Salem – 636 011.</p>


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

	Chennai and Department of Geology - Periyar University, Salem.	
2	The proponent shall submit data regarding the depth of water table observed from the open well within 1km radius from the proposed mine lease area.	The depth of the open well varies from 10-15m depth and water level in the open well is 5.2 - 8.4m.

File No	10032/2023	Category	B2
	428339/2023		1(a)
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	Thiru. K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai District - 600 063.
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone & Gravel Quarry
3.	S.F Nos. of the quarry site with area break-up	:	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P)
4.	Village in which situated	:	Pazhayaseevaram-A
5.	Taluk in which situated	:	Walajabad
6.	District in which situated	:	Kancheepuram
7.	Extent of quarry (in ha.)	:	3.07.5 Ha
8.	Latitude & Longitude of all corners of the quarry site	:	12°47'19.66"N to 12°47'27.77"N 79°51'58.43"E to 79°52'06.39"E
9.	Topo Sheet No.	:	57 - P/13


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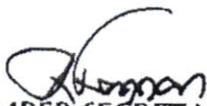
10.	Type of mining	:	Opencast Mechanized Mining		
11.	Life of Project	:	10 years		
	Lease Period	:	10 years		
	Mining Plan Period	:	5 years (Two spells)		
12.	Mining Plan Details	:	As per approved Mining Plan	As modified by SEAC	
	Geological Resources m ³ (RoM)	:	Rough Stone	Rough Stone	
			13,42,215 m ³	-	
			Gravel	Gravel	
			59,654 m ³	-	
	Minaible Resources m ³ (RoM)	:	Rough Stone	Rough Stone	
			5,22,510 m ³	-	
			Gravel	Gravel	
			46,910 m ³	-	
	Annual Peak Production in m ³	:	Rough Stone	Rough Stone	
			71,300 m ³	-	
			Gravel	Gravel	
			23,784 m ³	-	
	Maximum Depth in meters	:	47m BGL		
	13.	Depth of water table	:	60m in rainy season & 65m in summer season	
	14.	Man Power requirement per day:	:	30 Nos	
15.	Water requirement:	:	1.0 KLD		
	4. Drinking & utilized water	:	0.2 KLD		
	5. Dust suppression	:	0.5 KLD		
	6. Green belt	:	0.3 KLD		
16.	Power requirement	:	TNEB		


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		2,66,012 Litres of HSD will be used for first five years			
17.	Precise area communication approved by the Assistant Director(i/c), Dept of G&M	:	Na.Ka.No.007/Kanimam/2023, dated: 14.03.2023		
18.	Mining Plan approved by Assistant Director(i/c), Dept of Geology & Mining.	:	Rc.No. 007/Q3/2023, dated: 30.03.2023		
19.	Department of G&M, Assistant Director(i/c), 500m Cluster Letter	:	Rc.No. 007/Q3/2023, dated: 29.03.2023		
20.	VAO Certificate Regarding Structures within 300m Radius	:	Letter Dated: 24.03.2023		
21.	Project Cost (excluding EMP cost)	:	Rs. 1,46,36,000		
22.	EC Recommendation	:	Validity	30 years subject to the following upper limits.	
				Rough Stone	Gravel
			Max Total RoM in m ³	5,22,510m ³	46,910m ³
			Annual Max RoM in m ³	71,300m ³	23,784m ³
		:	Max Depth in mtrs	47m BGL	
23.	EMP cost (in Rs. Lakhs).	:	Capital Cost – Rs. 29,42,500 Recurring Cost – Rs. 25,73,726		
24.	CER cost (in Rs. Lakhs).	:	Rs. 5,00,000		

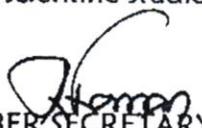
Based on the reply furnished by the PP, the proposal was again placed in the 417th SEAC meeting held on 18.10.2023. Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not

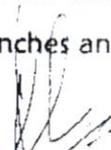

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exceeding 71,300 m³ of Rough stone & 23,784 m³ of Gravel by maintaining the ultimate depth of mining up to 47m BGL and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.
2. Since the structures are situated within a radial distance of 500 m, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the proposed quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
3. The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
4. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
5. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing


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quarry walls in a hilly terrain within a period of six months from the commencement of mining operations for evaluating the slope stabilization & protective measures at the ultimate pit limits, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

6. As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for the activities as committed towards Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram before obtaining CTO from TNPCB.

Agenda No: 417- 29

(File No: 10461/2023)

Proposed Earth quarry lease over an extent of 2.00.0Ha at SF.No.12(Part) of Siruvalai Bit-I Village, Madurai North Taluk, Madurai District, Tamil Nadu by M/s.C.M.K Projects Private Limited - For Environmental Clearance. (SIA/TN/MIN/447262/2023, Dated: 06.10.2023)

The proposal was placed in the 417th meeting of SEAC held on 18.10.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in). The SEAC noted the following:

1. The Project Proponent, M/s.C.M.K Projects Private Limited has applied for Environmental Clearance for the proposed Earth quarry lease over an extent of 2.00.0Ha at SF.No. 12(Part) of Siruvalai Bit-I Village, Madurai North Taluk, Madurai District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

File No	10461/2023	Category	B2
	SIA/TN/MIN/447262/2023,		


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MINUTES

671st MEETING

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU**

Date: 07.11.2023

			<p>alternations and the same shall be included in the final EIA report.</p> <p>6. The PP shall study in detail about impact of the proposed mining activity on the water bodies and natural flow of surface and ground water and the same shall be included in the final EIA report.</p> <p>7. The PP shall study in detail about Possibilities of water contamination and impact on aquatic ecosystem health.</p> <p>8. The PP shall study the impact on Invasive Alien Species (IAP).</p>
28.	Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by Thiru. K. Kothandan - For Environmental Clearance. (SIA/TN/MIN/428339/2023)	10032	<p>The authority noted that the subject was appraised in the 417th SEAC meeting held on 18.10.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 3,22,735m³ of rough stone & 46,910m³ Gravel up to the depth of 47m BGL and the annual peak production should not exceed 71,300m³ of Rough stone & 23,784m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <p>1. Keeping in view of MoEF&CC notification S.O.1533(E) dated.14.09.2006 and S.O.</p>

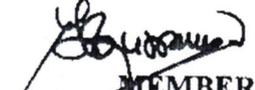

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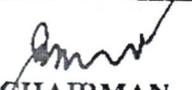

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			<p>1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.</p> <ol style="list-style-type: none"> 2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented. 3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life. 4. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. 5. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. 6. The amount allocated for EMP should be kept in a separate account and both the capital and
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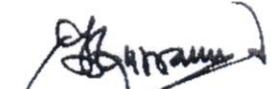

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			recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.
29.	Proposed Earth quarry lease over an extent of 2.00.0Ha at SF.No.12(Part) of Siruvalai Bit-I Village, Madurai North Taluk, Madurai District, Tamil Nadu by M/s.C.M.K Projects Private Limited - For Environmental Clearance. (SIA/TN/MIN/447262/2023)	10461	<p>The authority noted that the subject was appraised in the 417th SEAC meeting held on 18.10.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 20,000m³ of earth up to the depth of 1m and the annual peak production should not exceed 20,000m³. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 3 months and also during the mine plan period, till the project


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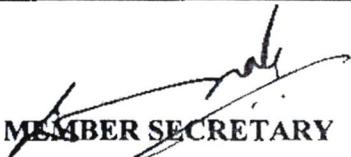
			Upon the receipt of the above details, further deliberation shall be done
41.	Proposed Environmental clearance Roughstone & Gravel quarry over an extent of 3.04.5 ha of Patta land in S.F.Nos.225/1, 2, 8B, 8C, 8D, 241/3H, 31, 5, 6, 7, 8 & 242/9 (P) Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by M/s. Thiru. K. Kothandan (SIA/TN/MIN/428339/2023)	10032	<p>The Authority noted the following</p> <p>The Proponent Thiru. K. Kothandan had earlier applied for Environmental Clearance for Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 31, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.</p> <p>Subsequently, Environmental Clearance was accorded to the proponent vide Lr. No. SEIAA-TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023.</p> <p>Meanwhile, a complaint was received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 with certain details called for and action to be taken from SEIAA which inter alia states as below</p> <p><i>".... We request your kind intervention in the matter and arrange to clarify us regarding any such mining permission issued. In case such mining permission is already issued, we request you to kindly consider our plea and cancel such permission so that the national power transmission assets stay protected and don't get affected due to any such blasting / mining activity. A reply clarifying our query would be appreciated."</i></p> <p>Hence, in the view of the above, Authority after detailed deliberation decided that</p> <ol style="list-style-type: none"> 1. The above complaint received from Power


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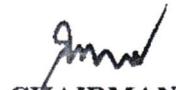
			<p>Grid shall be forwarded to SEAC and the same shall be examined and furnish the remarks to SEIAA in order to take further course of action.</p> <p>2. Meanwhile, Member Secretary – SEIAA-TN shall write a letter to Power Grid to convey the following</p> <p>(i) Regarding the Environmental Clearance accorded to the proponent Thiru. K. Kothandan for Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.</p> <p>(ii) The complaint received from the Power Grid has been forwarded to SEAC to assess and examine the concerns raised by Power Grid regarding the safety of Tower No. 440 (D+6) of 400 kV Puducherry – Sunguvarchatram line. Upon the receipt of the remarks from SEAC, further course of action will be taken.</p> <p>(iii) The above letter shall be copy marked to District Collector and Commissioner, Geology and Mining.</p>
42.	Proposed Environmental clearance for Limestone quarry over an extent of 0.28.5 ha of Patta land in	6409	The Authority noted that the subject was earlier appraised in the 348 th SEAC meeting held on 19.01.2023 and SEAC decided to reiterate its



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and sub-drains in accordance with the contour levels of the proposed project considering the flood occurred in the year 2015 and also considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.

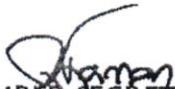
25. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15% of the total land area of the project.
26. The proponent shall furnish the specific plan for the plantation.
27. Cumulative impacts of the Project considering with other infrastructure developments and industrial parks in the surrounding environment within 5 km & 10 km radius shall be furnished.
28. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
29. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modeling for the ground water, emission, noise and traffic.
30. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall furnish the detailed EMP.

Agenda No: 444 - 17

(File No: 10032/2023)

Environmental Clearance accorded to Thiru. K. Kothandan for the Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 31, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu – for remarks based on Power Grid letter.

The proposal was placed in 444th SEAC meeting held on 09.02.2024. The details of the


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project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. K. Kothandan had been accorded Environmental Clearance vide Lr. No. SEIAA-TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023 for the Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Meanwhile, a complaint was received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 with certain details called for and action to be taken from SEIAA which inter alia states as below

"... We request your kind intervention in the matter and arrange to clarify us regarding any such mining permission issued. In case such mining permission is already issued, we request you to kindly consider our plea and cancel such permission so that the national power transmission assets stay protected and don't get affected due to any such blasting / mining activity. A reply clarifying our query would be appreciated."

Hence, in the view of the above, Authority after detailed deliberation decided that

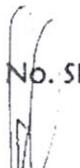
- (i) The above complaint received from Power Grid shall be forwarded to SEAC and the same shall be examined and furnish the remarks to SEIAA in order to take further course of action.

Based on the above, the subject was placed in 444th SEAC meeting held on 09.02.2024.

1. The committee carefully examined the letter received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 pointing out amendment made in Central Electricity Authority Notification No. CEA-PS-16/1/2021-CEI Division dt 08.07.2023, Clause 67.
2. In this case, Environmental Clearance has already been issued vide Lr. No. SEIAA-


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TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023.

The SEAC has examined the Conditions stipulated in the prior EC granted to the PP as given below:

- (a) Under Standard Condition, Part – B – General Condition, point no. 16 (Pg. No. 37 of EC)

"...16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities."

- (b) Further, it has been clearly stated in Conditions imposed by SEAC, point no. 44 (Pg. No. 25 of EC)

"...44) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent."

Based on the above, Committee decided that no further action is required to be taken at this stage. However, the SEIAA may communicate to the concerned District Collector where the lease is executed and the Commissioner of Geology & Mining, Chennai for taking the appropriate actions with a copy marked to the office of the Power Grid.

Agenda No: 444- 18

(File No: 10090/2023)

Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF. No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar - For Environmental Clearance.

(SIA/TN/MIN/431139/2023, Dated: 27.05.2023)

The SEAC noted the following:

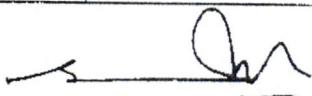
1. The Project Proponent, Thiru. S. Prasanth Kumar has applied for Environmental Clearance for the proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF. No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a)

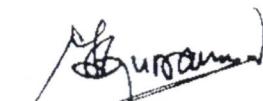

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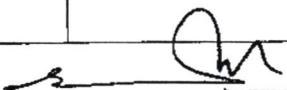

			<p>7. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.</p> <p>9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p>
6.	Environmental Clearance accorded to Thiru. K. Kothandan for the Proposed Rough Stone and gravel quarry lease area over an extent of	10032	The proposal was placed in the 689 th Authority meeting held on 12.01.2024. The Authority noted the following

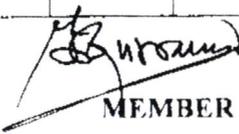

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<p>Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu – for remarks based on Power Grid letter</p>	<p>The Proponent Thiru. K. Kothandan had earlier applied for Environmental Clearance for Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.</p>
	<p>Subsequently, Environmental Clearance was accorded to the proponent vide Lr.No.SEIAA-TN/F.No.10032/1(a)/EC.No: 6184/2023, dated: 07.11.2023.</p>
	<p>Meanwhile, a complaint was received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 with certain details called for and action to be taken from SEIAA which inter alia states as below</p>
	<p><i>".... We request your kind intervention in the matter and arrange to clarify us regarding any such mining permission issued. In case such mining permission is already issued, we request you to kindly consider our plea and cancel such permission so that the national power transmission assets stay protected and don't get affected due to any such blasting / mining activity. A reply clarifying our query would be appreciated."</i></p>
	<p>Hence, in the view of the above, Authority after detailed deliberation decided that</p>
	<ol style="list-style-type: none"> 1. The above complaint received from Power Grid shall be forwarded to SEAC and the same shall be examined and furnish the remarks to SEIAA in order to take further course of action. 2. Meanwhile, Member Secretary – SEIAA-TN shall write a letter to Power Grid to


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

convey the following

(i) Regarding the Environmental Clearance accorded to the proponent Thiru. K. Kothandan for Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu.

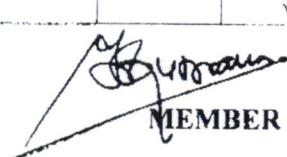
(ii) The complaint received from the Power Grid has been forwarded to SEAC to assess and examine the concerns raised by Power Grid regarding the safety of Tower No. 440 (D+6) of 400 kV Puducherry – Sunguvarchatram line. Upon the receipt of the remarks from SEAC, further course of action will be taken.

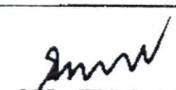
(iii) The above letter shall be copy marked to District Collector and Commissioner, Geology and Mining.

Based on the above, the subject was placed in 444th SEAC meeting held on 09.02.2024.

1. The committee carefully examined the letter received from Power Grid vide Letter dated 04.01.2024 received by O/o SEIAA on 06.01.2024 pointing out amendment made in Central Electricity Authority Notification


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

No. CEA-PS-16/1/2021-CEI Division dt 08.07.2023, Clause 67.

2. In this case, Environmental Clearance has already been issued vide Lr. No. SEIAA-TN/F.No.10032/1(a)/EC. No: 6184/2023, dated: 07.11.2023.

The SEAC has examined the Conditions stipulated in the prior EC granted to the PP as given below:

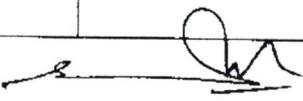
- (a) Under Standard Condition, Part – B – General Condition, point no. 16 (Pg. No. 37 of EC)

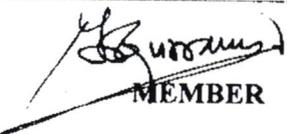
"...16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities."

- (b) Further, it has been clearly stated in Conditions imposed by SEAC, point no. 44 (Pg. No. 25 of EC)

"...44) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent."

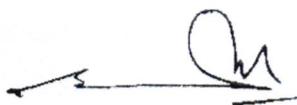
Based on the above, Committee decided that no further action is required to be taken at this stage.


MEMBER SECRETARY


MEMBER


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			<p>However, the SEIAA may communicate to the concerned District Collector where the lease is executed and the Commissioner of Geology & Mining, Chennai for taking the appropriate actions with a copy marked to the office of the Power Grid.</p> <p>The authority, after deliberation accepts the decision of SEAC and decided to request Member Secretary, SEIAA to write letter to the Concerned District Collector and Commissioner of Geology & Mining, Chennai for taking the appropriate actions with a copy marked to the office of the Power Grid as per the directions given by SEAC in its 444th SEAC meeting held on 09.02.2024.</p>
7.	<p>Proposed Rough stone quarry lease over an extent of 3.35.0Ha at SF. No. 588(Part) of Alur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Prasanth Kumar - For Environmental Clearance. (SIA/TN/MIN/431139/2023)</p>	10090	<p>The authority noted that the subject was appraised in the 444th SEAC meeting held on 09.02.2024. Based on the presentation and details furnished by the project proponent, SEAC decided to defer and call for additional particulars as follows,</p> <ol style="list-style-type: none"> 1. The PP shall carry out the field studies involving any one of the Govt reputed Research Institutes - NGCM Lab, GSI-Southern Unit, Chennai; Department of Environmental and Agricultural Sciences, Tamil Nadu Agricultural University, Coimbatore and CSIR-NML, Chennai regarding the following areas: <ol style="list-style-type: none"> (i) impact of proposed mining activities on the surroundings including the assessment of health risk caused by geogenic and anthropogenic reasons for the management of health issues



MEMBER SECRETARY



MEMBER


CHAIRMAN
SEIAA-TN

TAMIL NADU MINOR MINERAL CONCESSION
RULES, 1959

(Amendments carried out upto 09.05.2022)

Compiled by the Department of Geology and Mining

2021

medium physical amelioration, chemical amelioration, biological amelioration, fauna recolonisation and rehabilitation management in the abandoned mines or quarries."

- (e) "restoration" means and includes engineering measures, bio-engineering measures and biological measures taken in the abandoned mines or quarries."

SECTION - V

MISCELLANEOUS

¹[36. General restrictions in respect of quarrying operations :-

- (1) The quarrying permit holder or the lessee or their men shall not work or carry on or allow to be worked or carried on any mining operations at or to any point within a distance of 50 metres from any railway line except with the previous written permission of the Railway administration concerned or under or beneath any ropeway or any ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any reservoir, canal or other public works such as public roads and buildings ²[*****] except with the previous written permission of the Collector of the district or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions, either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of building, horizontally from the plinth thereof. In the case of village roads, no working shall be carried out within a distance of 10 metres and except with the previous permission of the Collector of the District or any other officer duly authorised by the State Government in this behalf and

¹ Rule 36 substituted in G.O.Ms.No.166, Industries Dept., dated 16.6.94 w.e.f. 22.06.1994

² Omitted in G.O.Ms.No.286, Industries Dept., dated 01.04.1999

otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission:

¹[Provided that notwithstanding anything contained in any law for the time being in force or any provision in any lease deed or agreement already executed under these rules, there shall be no quarrying of sand in any river bed or adjoining area or any other area which is located within 500 metres radial distances from the location of any bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works or any area identified for locating water supply schemes by any of the above-mentioned Government Departments or other bodies].

- ²(1-A)(a) No lease shall be granted for quarrying stone within 300 metres (three hundred metres) from any inhabited site:

Provided that the existing quarries which are subsisting under current leases shall be entitled for continuance till the expiry of the lease period. The lessees whose quarries lie within a radius of 300 metres from the inhabited site shall undertake blasting operations only after getting permission of the Director of Mines Safety, Gorgaum ;

Provided further that the new and existing units of quarries shall also be required to comply with the Pollution Control Measures (i.e., dust control measures) besides complying with the other conditions in regard to Pollution Control Measures.

- (b) The methodology specified in column (2) of the Table shall be adopted in respect of the operational sources specified in column (1) thereof for rock quarrying operations.

¹ Substituted vide G.O.Ms.No.38, Industries Dept., dated 25.01.2000

² Inserted vide G.O.Ms.No.88, Industries Dept., dated 18.10.2002

CENTRAL ELECTRICITY AUTHORITY

NOTIFICATION

New Delhi, the 8th June, 2023

No. CEA-PS-16/1/2021-CEI Division.—Whereas the draft of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2022 was published in six newspaper dailies, as required by sub-section (3) of section 177 of the Electricity Act, 2003 (36 of 2003) read with sub-rule (2) of rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 for inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of the period of forty-five days, from the date on which the copies of the newspaper containing the said draft regulations were made available to the public;

And whereas copies of the said newspapers containing the public notices and the said draft regulations on the website of the Central Electricity Authority were made available to the public on 14th June, 2022;

And whereas the objections and suggestions received from the public on the said draft regulations were considered by the Central Electricity Authority;

Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (2) of section 177 and read with section 53 of the Electricity Act, 2003, and in suppression of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, except as respects things done or omitted to be done before such suppressions, the Central Electricity Authority hereby makes the following regulations, namely: –

Chapter I

Preliminary

1. **Short title and Commencement.** – (1) These regulations may be called the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023.
 - (2) These regulations shall come into force on the date of publication in the Official Gazette.
 - (3) **Scope and extent of application.** – These regulations shall be applicable to electrical installation including electrical plant and electric line, and the person engaged in the generation or transmission or distribution or trading or supply or use of electricity.
2. **Definitions.** – (1) In these regulations, unless the context otherwise requires,
 - (a) “Act” means the Electricity Act, 2003 (36 of 2003);
 - (b) “accessible” means within physical reach without the use of any appliance or special effort;
 - (c) “aerial bunched cable” means polyethylene or cross linked polyethylene insulated cable having three or four cores with aluminium conductors twisted over a central bare or insulated aluminium alloy or steel messenger wire;
 - (d) “apparatus” means electrical apparatus and includes all machines, fittings, accessories and appliances in which conductors are used;
 - (e) “bare” means not covered with insulating materials;
 - (f) “bonding conductor” means the inter connecting conductors for the purpose of equipotential bonding with the main earth;
 - (g) “cable” means a length of insulated single conductor, solid or stranded, or two or more such conductors each provided with its own insulation, which are laid up together;
 - (h) “chartered electrical safety engineer” means a person authorised by the Appropriate Government as referred in regulation 6;
 - (i) “circuit” means an arrangement of conductor or conductors for conveying electricity and forming a system or a branch of a system and protected at the origin;
 - (j) “circuit breaker” means a mechanical switching device, capable of making, carrying and breaking currents under normal circuit conditions and also making, carrying for a specified duration and breaking currents under specified abnormal circuit condition;
 - (k) “concentric cable” means a composite cable comprising an inner conductor which is insulated and one or more outer conductors which are insulated from one another and are disposed over the insulation of, and more or less around, the inner conductor;
 - (l) “conductor” means any wire, cable, bar, tube, rail or plate used for conducting electricity;

- | | | | |
|-------|--|---|------------|
| (i) | lines of voltage not exceeding 650 V | - | 1.2 metre: |
| | Provided that where an insulated conductor suspended from a bearer wire crosses over a trolley wire the minimum clearance for such insulated conductor shall be 0.6 metre. | | |
| (ii) | lines of voltage exceeding 650 V up to and including 11000 V | - | 1.8 metre; |
| (iii) | lines of voltage exceeding 11000 V but not exceeding 33000 V | - | 2.5 metre; |
| (iv) | lines of voltage exceeding 33 kV | - | 3.0 metre. |

(2) In any case of a crossing specified in sub-regulation (1), whoever lays his overhead line later, shall provide the clearance between his own overhead line and the overhead line which will be crossed in accordance with the provisions of the sub-regulation (1):

Provided that if the later entrant is the owner of the lower overhead line and is not able to provide adequate clearance, he shall bear the cost for modification of the upper line so as to comply with sub-regulation (1).

62. Clearance from buildings of lines of voltage and service lines not exceeding 650 V. – (1) An overhead line shall not cross over an existing building as far as possible and no building shall be constructed under an existing overhead line.

(2) Where an overhead line of voltage not exceeding 650 V passes above or adjacent to or terminates on any building, the following minimum clearances from any accessible point, on the basis of maximum sag, shall be observed, namely: –

- (i) for any flat roof, open balcony, varandah roof and lean-to-roof, –
- (a) when the line passes above the building, a vertical clearance of 2.5 metre from the highest point; and
 - (b) when the line passes adjacent to the building, a horizontal clearance of 1.2 metre from the nearest point;
- (ii) for pitched roof, –
- (a) when the line passes above the building, a vertical clearance of 2.5 metre immediately under the line; and
 - (b) when the line passes adjacent to the building, a horizontal clearance of 1.2 metre.

(3) Any conductor so situated as to have a clearance less than that specified in sub-regulation (2) shall be replaced with Aerial Bunched Cable and to be attached at suitable intervals to a bare earthed bearer wire having a breaking strength of not less than 350 kgf.

(4) The horizontal clearance shall be measured when the line is at a maximum deflection from the vertical due to wind pressure.

(5) The vertical and horizontal clearances shall be measured as per illustration provided in Schedule VIII C.

Explanation. – For the purposes of this regulation, the expression “building” shall be deemed to include any structure, whether permanent or temporary.

63. Clearances from buildings of lines of voltage exceeding 650 V. – (1) An overhead line shall not cross over an existing building as far as possible and no building shall be constructed under an existing overhead line.

(2) Where an overhead line of voltage exceeding 650 V passes above or adjacent to any building or part of a building it shall have on the basis of maximum sag a vertical clearance above the highest part of the building immediately under such line, of not less than, –

- | | | | |
|------|---|---|---|
| (i) | for lines of voltages exceeding 650 V and up to and including 33 kV | - | 3.7 metre; |
| (ii) | for lines of voltages exceeding 33 kV | - | 3.7 metre plus 0.30 metre for every additional 33 kV or part thereof. |

(3) The horizontal clearance between the nearest conductor and any part of such building shall, on the basis of maximum deflection due to wind pressure, be not less than, –

- | | | | |
|-----|---|---|------------|
| (i) | for lines of voltages exceeding 650 V and up to and including 11 kV | - | 1.2 metre; |
|-----|---|---|------------|

- (ii) for lines of voltages exceeding 11 kV and up to and including 33 kV - 2.0 metre;
- (iii) for lines of voltages exceeding 33 kV - 2.0 metre plus 0.3 metre for every additional 33 kV or part thereof.

(4) For high voltage direct current systems, the vertical and horizontal clearances, on the basis of maximum deflection due to wind pressure, from buildings shall be maintained as below:

Sl. No.	High Voltage Direct Current	Vertical Clearance (metre)	Horizontal Clearance (metre)
1.	100 kV	4.6	2.9
2.	200 kV	5.8	4.1
3.	300 kV	7.0	5.3
4.	400 kV	7.9	6.2
5.	500 kV	9.1	7.4
6.	600 kV	10.3	8.6
7.	800 kV	12.4	10.7

(5) The vertical and horizontal clearances shall be as measured as illustrated in Schedule VIII C.

Explanation. – For the purposes of this regulation, the expression “building” shall be deemed to include any structure, whether permanent or temporary.

64. Conductors at different voltages on same supports. – Where conductors of different voltages are laid on the same supports, the owner shall make adequate provision to guard against danger to linemen and others, from the lower voltage system being charged above its nominal voltage, by leakage from or contact with the higher voltage and the methods of construction and the applicable minimum clearances between the conductors of the two systems shall be as provided in regulation 71.

65. Erection or alteration of buildings, structures, flood banks and elevation of roads. – (1) If at any time subsequent to the erection of an overhead line, whether covered with insulating material or not or underground cable, any person proposes to erect a new building or structure or flood bank or to raise any road level or to carry out any other type of work whether permanent or temporary or to make in or upon any building, or structure or flood bank or road, any permanent or temporary addition or alteration, such person and the contractor whom he employs to carry out the erection, addition or alteration, shall give intimation in writing of his intention to do so, to the supplier or owner and to the Electrical Inspector and shall furnish therewith a scale drawing showing the proposed building, structure, flood bank, road or any addition or alteration and scaffolding thereof required during the construction.

(2) On receipt of such intimation, the supplier or owner shall examine,-

(a) whether the overhead line or underground cable under reference was laid in accordance with the provisions of these regulations and any other law for the time being in force;

(b) whether it is technically feasible;

(c) whether it meets the requirement of right of way; and

(d) whether such person was liable to pay the cost of alteration of the overhead line or underground cable and if so, issue a notice within a period of thirty days to such person together with an estimate of the cost of the expenditure likely to be incurred to alter the overhead line or underground cable and require him to deposit, within thirty days of the receipt of the notice, with the supplier or owner, the amount of the estimated cost.

(3) If such person disputes the cost of alteration of the overhead line or underground cable estimated by the supplier or owner or even the responsibility to pay such cost, the dispute may be referred to the Electrical Inspector who shall after hearing both parties decide upon the issue in accordance with sub-regulation (4).

(4) The Electrical Inspector shall estimate the cost of alteration of overhead line or underground cable on the following basis, namely: –

(a) the cost of material used for the alteration after accounting for the depreciated cost of the material of the

existing line or underground cable;

(b) the wages of labour employed in the alteration; and

(c) the supervision charge to the extent of fifteen per cent of the wages mentioned in clause (b) and charges incurred by the owner or supplier or consumer in complying with the provisions of section 67 of the Act, in respect of alterations.

(5) Any addition or alteration to the building or structure shall be allowed only after the deposit of such estimated cost to the supplier or owner.

(6) No work upon such building, structure, flood bank, road and addition or alteration thereto shall commence or continue until the Electrical Inspector certifies that regulations 60, 62, 63, 66 and regulation 79 have not been contravened either during or after the construction:

Provided that the Electrical Inspector may, if he is satisfied that the overhead line or underground cable has been so guarded as to secure the protection of persons or property from injury, certify within fifteen days that the work may be executed prior to the alteration of the overhead line or underground cable or in the case of temporary addition or alteration, without alteration of the overhead line or underground cable.

(7) The supplier or owner shall, on receipt of such deposit, alter the overhead line or underground cable in such a way that it does not contravene the regulations 60, 62, 63 and 79 either during or after such construction within two months from the date of such deposit or within such longer period as the Electrical Inspector may permit for reasons to be recorded in writing.

66. Transporting and storing of material near electric lines. – (1) No rods, pipes or similar materials shall be taken below, or in the vicinity of any bare overhead conductors or lines:

Provided that if these materials contravene the regulations 62 and 63, such materials shall be transported under the direct supervision of a person designated or appointed or engaged or permitted under these regulations.

(2) No rods, pipes or other similar materials shall be brought within the flash over distance of bare live conductors or overhead lines.

(3) No material or earth work or agricultural produce shall be dumped or stored, no trees grown below or in the vicinity of bare overhead conductors or lines in contravention to the regulations 62 and 63.

(4) No flammable material shall be stored under the electric line.

(5) No fire shall be allowed below overhead lines and above the demarcated underground cables.

67. General clearances. – (1) For the purpose of computing the vertical clearance of an overhead line, the maximum sag of any conductor shall be calculated on the basis of the maximum sag in still air and the maximum temperature as specified under regulation 59 and computing any horizontal clearance of an overhead line the maximum deflection of any conductor shall be calculated on the basis of the wind pressure specified under regulation 59.

(2) No blasting for any purpose shall be done within three hundred metre from the boundary of a substation or from the electric supply lines of voltage exceeding 650 V or tower structure thereof without the written permission of the owner of such substation or electric supply lines or tower structures; and in case of mining lease hold area, without the written permission of the Electrical Inspector of mines.

(3) No cutting of soil within ten metre from the tower structure of 110 kV and above voltage level shall be permitted without the written permission of the owner of tower structure.

(4) No person shall construct brick kiln or other polluting units near the installations or transmission lines of 220 kV and above within a distance of 500 metre.

68. Routes in proximity to airport or aerodromes. – Overhead lines shall not be laid in the vicinity of airport or aerodromes unless the Airport Authorities or concerned defence authorities have approved in writing the route of the proposed overhead lines as per relevant standards.

69. Maximum interval between supports. – All conductors shall be attached to supports at intervals not exceeding the safe limits based on the ultimate tensile strength of the conductor and the factor of safety specified under regulation 59:

Provided that in the case of overhead lines carrying conductors of voltage not exceeding 650 V when laid over, along or across any street, the interval shall not, without the consent in writing of the Electrical Inspector, exceed sixty five metre.

70. Conditions to apply where telecommunication lines and power lines are carried on same supports. – (1) Every overhead telecommunication line laid on supports of an electric line shall consist of conductors each

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TAMIL NADU)

To,

The -1
KOTHANDAN KUPPAN
No.5, Alamelu Nagar, Old Perungalathur Chennai District. -600063

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/428339/2023 dated 06 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B001TN194718 |
| 2. File No. | 10032 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | K. Kothandan, Rough Stone and Gravel Quarry Extent: 3.04.5ha S.F.Nos.225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District |
| 7. Name of Company/Organization | KOTHANDAN KUPPAN |
| 8. Location of Project | TAMIL NADU |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/12/2023

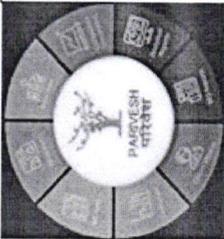
(e-signed)
Thiru.Deepak S.Bilgi
Member Secretary
SEIAA - (TAMIL NADU)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





THIRU.DEEPAK S. BILGI, I.F.S.
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr.No.SEIAA-TN/F.No.10032/1(a)/EC.No: 6184/2023, dated: 07.11.2023

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by Thiru. K. Kothandan under project category - "B2" and Schedule S.No. 1(a) – Issue of Environmental Clearance – Regarding.

Ref: 1. Online Proposal No. SIA/TN/MIN/428339/2023, Dated: 06.05.2023.
2. Application seeking Environmental Clearance dated: 12.05.2023.
3. Minutes of the 390th Meeting of SEAC held on 07.07.2023.
4. Proponent reply dated: 08.09.2023.
5. Minutes of the 417th Meeting of SEAC held on 18.10.2023.
6. Minutes of the 671st Meeting of SEIAA held on 07.11.2023.

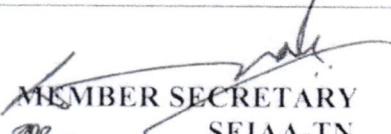
Details of Minor Mineral Activity: -

This has reference to your application 1st & 2nd cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

Sl. No	Salient Features of the Proposal	
1.	Name of the Owner/Firm	Thiru. K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar,


MEMBER SECRETARY
SEIAA-TN

		Old Perungalathur, Chennai District - 600 063.
2.	Type of quarrying	Rough Stone & Gravel Quarry
3.	S.F Nos. of the quarry site	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P)
4.	Village in which situated	Pazhayaseevaram-A
5.	Taluk in which situated	Walajabad
6.	District in which situated	Kancheepuram
7.	Extent of quarry (in ha.)	3.07.5 Ha
8.	Latitude & Longitude of all corners of the quarry site	12°47'19.66"N to 12°47'27.77"N 79°51'58.43"E to 79°52'06.39"E
9.	Topo Sheet No.	57 - P/13
10.	Type of mining	Opencast Mechanized Mining
11.	Period of Current Mine Plan	5 years
12.	Production (Quantity in m ³)	3,22,735m ³ of rough stone & 46,910m ³ of Gravel
13.	Depth of Quarrying	47m BGL
14.	Depth of water table	60m in rainy season & 65m in summer season
15.	Man Power requirement per day:	30 Nos
16.	Water requirement: i) Drinking & Domestic Purpose ii) Dust suppression iii) Green belt	1.0 KLD 0.2 KLD 0.5 KLD 0.3 KLD
17.	Power requirement	TNEB 2,66,012 Litres of HSD will be used for first five years
18.	Precise area communication approved by the Assistant Director (I/c), Dept. of Geology and Mining with date	Na.Ka.No.007/Kanimam/2023, dated: 14.03.2023
19.	Mining Plan approved by the Assistant Director (I/c), Dept. of Geology and Mining with date	Rc.No. 007/Q3/2023, dated: 30.03.2023
20.	500m cluster letter issued by the	Rc.No. 007/Q3/2023, dated: 29.03.2023


MEMBER SECRETARY
SEIAA-TN

	Assistant Director (I/c), Dept. of Geology and Mining with date	
21.	VAO certificate regarding structures within 300m radius	Letter Dated: 24.03.2023
22.	Project Cost (excluding EMP cost)	Rs. 1,46,36,000
23.	EMP cost (in Rs. Lakh)	Capital Cost – Rs. 29,42,500 Recurring Cost – Rs. 25,73,726
24.	CER cost (in Rs. Lakh)	Rs. 5,00,000

Validity:

This Environmental Clearance is accorded for the quantity of 3,22,735m³ of rough stone & 46,910m³ of Gravel up to a depth of 47m below ground level and the annual peak production should not exceed 71,300m³ of Rough stone & 23,784m³ of Gravel.

The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF&CC's notification S.O.1533 (E) dated 14.09.2006 and S.O. 1807(E) dated 12.04.2022.

AFFIDAVIT FURNISHED BY THE PROPONENT

The Proponent has furnished affidavit in stamp paper attested by the Notary stating that

I, K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai District – 600 063, Tamil Nadu State, solemnly declare and sincerely affirm that:

I have apply for getting Environment Clearance to SEIAA, Tamil Nadu State for quarry lease for quarrying of Rough Stone and Gravel Quarry Project at over an Extent of 3.07.5ha of Patta lands in S.F. Nos.225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu State.

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environment clearance, none of the following is situated:
 - a. Protected areas notified under the wild life (Protection) Act, 1972,
 - b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974,
 - c. Eco-Sensitive areas as notified.
 - d. Interstate Boundary.


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2. I will spend the amount of Rs.5 Lakhs towards Corporate Environment Responsibility (Revised CER) for the following activities to the Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram, before commencement of quarrying activities.

Sl. No.	Description	Cost break up
1	Renovation of Existing Toilets and its maintenance	5,00,000
2	Providing Environmental related books to the school	
3	Carrying out plantation in school boundaries about 150 Nos	
4	Providing new benches, Desks, Light and Fan, Maintenance of Garden	
TOTAL		5,00,000/-

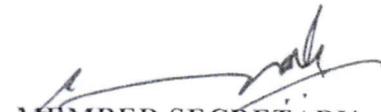
3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below:

i. Existing Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Lease Period	Remarks
1.	Tvl. D. Suthan, S/o. David, No. 50, 5 th Street, Bharathi Nagar, Mudichur Road, Chennai – 600 063.	Black Granite	Walajabad Tk, Palayaseevaram -A	226/4A, 4B, 4C, 4D, 4E, 4F, 4G, 4H, 6,7	1.83.0	15.06.2018 to 14.06.2038	Work stopped

ii. Proposed Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam, S/o. Kuppan, No.5, Alamelu Nagar,	Rough Stone & Gravel	Walajabad Tk, Palayaseevaram -A	225/1, 2, 8B, 8C, 8D, 241/3H, 3I,	3.07.50	Under Processing present


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Old Perungalathur, Chennai – 63.			5,6,7,8 & 242/9 (P)		application.
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iii. Abandoned Quarries

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai - 63	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	245/1,2,3,4,5,7,9 ,10,11,15, 246/2,4,5,6,7,8,9 ,10,11,12, 13, 14, 16, 17, 18, 19,20, 21, 24, 26	3.85.5	27.02.2014 to 26.02.2018
2.	Thiru. M. Antony Gomez, S/o. Mariadoss, No. 9/1, M.K. Reddy Street, West Thambaram, Chennai - 45	Rough Stone and Gravel	WalajabadTk, Palayaseevaram A Village	243/5, 244/1, 2,5,9,10,11	2.28.5	30.05.2008 to 29.05.2013

4. There will not be hindrance or disturbance to the people living during quarrying activities and transportation of the mineral.
5. There is no approved habitation within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the laborers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same is being maintained and utilized for Transportation of Rough stone.
9. I will not engage any child labor in my quarry site and I aware that engaging child labor is punishable under the law.


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10. All types of safety / protective equipment will be provided to all the laborers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

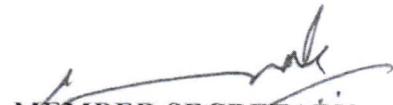
REVISED EMP BUDGET

Activities	Capital Cost	Recurring Cost
Air Environment	2942500	2573726
Noise Environment		
Waste Management		
Mine Closure		
Implementation of EC, Mining Plan & DGMS Condition- Public hearing commitment		
CER		

EMP BUDGET SUMMARY BREAKUP YEAR WISE UP TO LEASE PERIOD

Year	Total Cost
1 st Year	□ 55,16,226/-
2 nd Year	□ 270,2,412/-
3 rd Year	□ 28,37,533/-
4 th Year	□ 29,79,410/-
5 th Year	□ 32,19,430/-
6 th Year	□ 48,51,652/-
7 th Year	□ 36,22,984/-
8 th Year	□ 38,04,133/-
9 th Year	□ 39,94,340/-
10 th Year	□ 42,85,107/-

I ensure to do all the social and Environment commitment as mentioned in the scheme of mining to the best of my knowledge.


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DETAILS OF QUARRIES LOCATED WITHIN 500M RADIUS FROM THE PROPOSED QUARRY:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director (I/c), Department of Geology and Mining, Kancheepuram District in his letter Rc.No. 007/Q3/2023, dated: 29.03.2023 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

i. Existing Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hecets)	Lease Period	Remarks
1.	Tvl. D. Suthan, S/o. David, No. 50, 5 th Street, Bharathi Nagar, Mudichur Road, Chennai – 600 063.	Black Granite	Walajabad Tk, Palayaseevaram- A	226/4A, 4B, 4C, 4D, 4E, 4F, 4G, 4H, 6,7	1.83.0	15.06.2018 to 14.06.2038	Work stopped

ii. Proposed Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai – 63.	Rough Stone & Gravel	Walajabad Tk, Palayaseevaram-A	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5,6,7,8 & 242/9 (P)	3.07.50	Under Processing present application

iii. Abandoned Quarries

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur,	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	245/1,2,3,4,5,7,9 ,10,11,15, 246/2,4,5,6,7,8,9 ,10,11,12, 13,	3.85.5	27.02.2014 to 26.02.2018


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	Chennai - 63			14, 16, 17, 18, 19,20, 21, 24, 26		
2.	Thiru. M. Antony Gomez, S/o. Mariadoss, No. 9/1, M.K. Reddy Street, West Thambaram, Chennai - 45	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	243/5, 244/1, 2.5,9,10,11	2.85.5	30.05.2008 to 29.05.2013

DISCUSSION BY SEIAA AND THE REMARKS:

The subject was placed in the 671st Authority meeting held on 07.11.2023. The authority noted that the subject was appraised in the 417th SEAC meeting held on 18.10.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 3,22,735m³ of rough stone & 46,910m³ of Gravel up to the depth of 47m BGL and the annual peak production should not exceed 71,300m³ of Rough stone & 23,784m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

1. Keeping in view of MoEF&CC notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so asto review the EC conditions and to ensure that they have all been adhered to and implemented.
3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.


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4. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP.
5. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.
6. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.

Annexure 'A'

a) EC Compliance

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.


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b) Applicable Regulatory Frameworks

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

c) Safe mining Practices

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope stability study of the reputed research & Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.
8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

d) Water Environment – Protection and mitigation measures

9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in


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the vicinity or impact the water table and levels. The proponent shall ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.

11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

e) **Air Environment – Protection and mitigation measures**

17. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.
19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.


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f) Soil Environment – Protection and mitigation measures

20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.
21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.
22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.
25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.
26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.
27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

g) Noise Environment – Protection and mitigation measures

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.


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h) Biodiversity - Protection and mitigation measures

31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

i) Climate Change

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.


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41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.
 42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
 43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.
- j) **Reserve Forests & Protected Areas**
44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
 45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
 46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
 47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
 48. The project activities should not alter the geodiversity and geological heritage of the area.
 49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
 50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
 51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
 52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.
- k) **Green Belt Development**
53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.
 54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).


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l) Workers and their protection

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.
56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

m) Transportation

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt


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conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.

62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.

63. The follow-up action on the implementation of CER Shall be included in the compliance report.

p) Directions for Reclamation of mine sites

64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.

65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.

66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.


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67. For mining area reclamation plot culture experiments to be done to identify/ determine suitable species for the site.
68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscularmycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.
71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.
74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as


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far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.

- 75. Efforts should to taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e., Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e., plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.
- 76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

CONDITIONS IMPOSED BY SEAC:

- 1) The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a **maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.**
- 2) **Since the structures are situated within a radial distance of 500 m,** the PP shall carry out the scientific studies **within a period of six months** from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the proposed quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 3) The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 4) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned


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- licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 5) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry walls in a hilly terrain within a period of six months from the commencement of mining operations for evaluating the slope stabilization & protective measures at the ultimate pit limits, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 - 6) As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for the activities as committed towards Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram before obtaining CTO from TNPCB.
 - 7) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
 - 8) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
 - 9) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
 - 10) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
 - 11) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement


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of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be desilted periodically and geo-tagged photographs of the process should be included in the HYCR.

- 12) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 13) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 14) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.
- 15) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
- 16) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 17) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 19) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 20) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.


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- 21) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 22) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 23) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.
- 24) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 25) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 26) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 27) **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 28) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining


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maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.

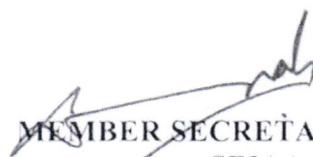
- 29) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.
- 30) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 31) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 32) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 33) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 34) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 35) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.


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- 36) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 37) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 38) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 39) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 40) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 41) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 42) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 43) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.


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- 44) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- 45) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 46) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 47) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.
- 48) If the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
- 49) The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 50) The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
- 51) The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
- 52) The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.

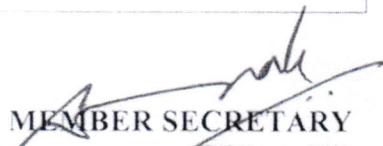

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- 53) The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
- 54) Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
- 55) The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.
- 56) The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
- 57) The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
- 58) The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
- 59) No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
- 60) The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco-sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
- 61) The PP shall not use plastic carry bags within the quarry area.


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- 62) The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
- 63) The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS		
Sl. No	Existing (or) Virgin Quarry	
	Wind Mills located at a distance of 150 m to 300 m	Wind Mills located beyond 300 m Up to 500 m
1.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.
2.	Special precautions are to be taken during blasting within danger zone such as posting guards, etc.	Blast design parameters should be mentioned in mining plan/scheme. and may be reviewed by a competent mining engineer.
3.	Blast design parameters should be mentioned in mining plan/scheme.	MCPD and total charge should be fixed such that it should nott exceed 1.3 kg and 26.50 kg respectively.
4.	The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval.	Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management.
5.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.
6.	Training of the blasting crew on	Training of the blasting crew on controlled


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	controlled blasting practices before engaged in operation.	blasting practices before engaged in operation.
7.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report.
8.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.
9.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.
10.	Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.	Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.
11.	Max. number of holes in a round: 30.	Max. number of holes in a round: 40 to 60.


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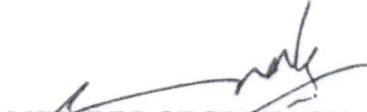
Appendix I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	விலவம்
2	<i>Adenanthera pavonina</i>	Marjadi	மஞ்சாடி, ஆனைக்குன்றிமணி
3	<i>Albizia lebbek</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தரை
6	<i>Bauhinia racemosa</i>	Aathu	ஆதூ
7	<i>Bauhinia tomentosa</i>	Iruvathu	இருவாதூ
8	<i>Buchanania axillaris</i>	Kattuna	கட்டநாயர்
9	<i>Borassus flabellifer</i>	Pana	பனை
10	<i>Eutea monosperma</i>	Murukkamarai	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvalavu	இலவ்வு
12	<i>Calophyllum inophyllum</i>	Punai	புனை
13	<i>Cassia fistula</i>	Sarakondrai	சரககொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweetenia</i>	Purasamarai	புரசு மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Marjallavu	கோதுகு, மஞ்சள் இலவ்வு
17	<i>Cordia dichotoma</i>	Naruvuli	நருவூளி
18	<i>Croton adansonii</i>	Maraiyungu	மரநிலங்கம்
19	<i>Dillenia indica</i>	Uva, Ucha	உவா, உச்சா
20	<i>Dillenia pentagyna</i>	Smilaha, Parutha	சுமிலா, பாறுதா
21	<i>Diospyros ebenum</i>	Karungali	கருங்காலை
22	<i>Diospyros schloroxylon</i>	Vagarai	வகரை
23	<i>Ficus amplissima</i>	Kallitu	கல் இச்சு
24	<i>Hibiscus tiliaceus</i>	Aaruipoovarasu	ஆறுறுப்புவரசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aayil	ஆயர் மரம், ஆயில்
27	<i>Lanuca coromandelica</i>	Odhiam	ஒதியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருதூ
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டை மரம்
30	<i>Lunonia acidissima</i>	Vila maram	வில்லா மரம்
31	<i>Litsea glutinos</i>	Pizampattai	பிழம்பட்டை
32	<i>Madhuca longifolia</i>	Iluppa	இலுப்பை
33	<i>Mankara hexandra</i>	UlakkaPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழ்மரம்
35	<i>Mitragyna parvifolia</i>	Kadambru	கடம்பூ
36	<i>Morinda pubescens</i>	Nuna	நுணா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுணா
38	<i>Phoenix sylvestre</i>	Eachu	ரச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	பங்கம்

40	<i>Premna mollissima</i>	Munna	முனை
41	<i>Premna serratifolia</i>	Narayanarai	நறு முனை
42	<i>Premna tomentosa</i>	Malapoovarasu	மலை பூவரசு
43	<i>Presepis cinerea</i>	Vannu marai	வண்ணி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Venmangu, Tada	வெண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	பலவ்வு
47	<i>Putranjiva roxburghii</i>	Karpala	கற்பாலா
48	<i>Salvadora persica</i>	Ugaa Maram	ஊகா மரம்
49	<i>Sapindus emarginatus</i>	Manpungan, Soapukai	மண்புங்கை சோபுகைய
50	<i>Saraca asoca</i>	Asoca	அசோகா
51	<i>Strobilus asper</i>	Piray marai	பிராய் மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தாள் கொட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தாண்டி
56	<i>Terminalia arjuna</i>	Ven marudhu	வெண் மருதூ
57	<i>Toona ciliata</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvaracu	பூவரசு
59	<i>Walsura atrifoliata</i>	valsura	வால்கரூ
60	<i>Wrightia tinctoria</i>	Veppalau	வேப்பாலை
61	<i>Plthecellobium dulce</i>	Kodukkappu	கோடுக்கப்பூ


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5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.


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19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps: -
 - i. Retention/ toe walls shall be provided at the foot of the dumps.


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- ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.


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35. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500-meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300-meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.


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49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.


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3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.


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13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest


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- Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
 23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/cancelled.


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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries, Investment Promotion & Commerce Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32.
7. The District Collector, Kancheepuram District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32.
9. Deputy Director, Department of Geology & Mining, Kancheepuram District.
10. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
11. File Copy.

Signature valid

Digitally signed by: Thiru. Deepak S. Bilgi
 Designation: Member Secretary
 Date and Time: 12/6/2023 6:31:29 PM
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